



2026:AHC:125137

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19252 of 2026

Ravi Singh @ Ramdas

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vishveshwar Mani Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

1. the present case has been taken up out of turn under the category of mention cases.
2. Heard learned counsel for the applicant and learned AGA for the State-respondents and perused the record.
3. The present bail application has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 79 of 2026, under Sections 318(4), 3(5) BNS and 66D of IT Act, registered at Police Station Kotwali, District Gorakhpur, during pendency of the trial.
4. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case and he has been languishing in jail since 17.4.2026. It is further submitted that the applicant is not named in the FIR and his name has surfaced during investigation. It is further submitted that as per FIR, five named accused persons and his associates are said to have obtained cheque book and ATM Card of the first informant and they are said to have committed cyber fraud in the bank account of the son of the first informant, however, there is no specific mention of the amount being transferred to the bank account of the applicant. It is further submitted that the similarly placed co-accused Rahul Singh and Aditya Chaudhary @ Saurabh Chaudhary have been released on bail by co-ordinate Bench of this Court vide orders dated 27.05.2026 passed in Criminal Misc. Bail Application Nos. 18554 of 2026 and 17363 of 2026. It is also submitted that the applicant

undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

5. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant.

6. Keeping in view the nature of the offence, evidence, complicity of the accused, severity of the punishment, and submissions of learned counsel for the parties, this Court is of the view that the applicant is entitled to be enlarged on bail during the pendency of the trial.

7. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

8. Let the applicant- **Ravi Singh @ Ramdas** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

9. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

10. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and

the said observations shall have no bearing on the merits of the case during trial.

(Jai Prakash Tiwari,J.)

June 3, 2026
KK Patel